

**HIGH COURT OF JHARKHAND, RANCHI**  
**CIRCULAR**

**No. 01/2025/Admn.Misc.**

**Ranchi, Dated: 26/06/2025**

In view of judgment dated 15.04.2025 passed by the Hon'ble Supreme Court of India in **Criminal Appeal No. 1927/2025 (Pinki Vs. State of Uttar Pradesh &Anr.)**, the Hon'ble Court has been pleased to direct that the trial of all child trafficking cases pending in different Courts in the State of Jharkhand be completed within a period of 6 (six) months from the date of issuance of this Circular.

This Circular shall come into effect immediately.

By order of the Court

Sd/-

(Manoj Prasad)

**Registrar General**